

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8408/2019

HUMA HUSSAIN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 28-11-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr Gopal Pathak, Adv.
Mr. Abhishek Chaudhary, AOR

For Respondent(s)

Mr V.K.Mishra, Adv.
Mr. Manoj K. Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Court on 4.11.2019 was pleased to pass the following order:

"Heard learned counsel.
The settlement between the parties has fallen through.
Issue notice to the State of Uttar Pradesh.
Post the matter for hearing after pleadings are complete."

Ld. Counsel for the petitioner has not filed spare copy for issuance of notice in view of the above order. However, ld. Counsel for the petitioner submits that he will be filing spare copy within one days time. If spare copy is not filed within one day, registry to process the matter as per rules for listing before the Hon'ble Judge in Chamber for orders. If spare copy is filed within one day, process as per rules and list again on 24.2.2020.

ANIL LAXMAN PANSARE
Registrar